



2026:AHC:24546-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD

PUBLIC INTEREST LITIGATION (PIL) No. - 3696 of 2025

Ajay Rai and 4 others

.....Petitioner(s)

Versus

The Union of India and 12 others

.....Respondent(s)

Counsel for Petitioner(s) : Rahul Singh

Counsel for Respondent(s) : A.S.G.I., Akanksha Sharma (S.C.),
Bijendra Kumar Singh, Mahendra
Pratap

Chief Justice's Court

HON'BLE ARUN BHANSALI, CHIEF JUSTICE

HON'BLE KSHITIJ SHAILENDRA, J.

1. This petition, purportedly in public interest, has been filed by the petitioners seeking a direction to respondents to initiate an inquiry against the officials concerned, who are involved in excess payment to respondent Nos. 8 to 13 of a land Arazi No. 943 situated in Village Mai Kharagpur, District Azamgarh and recover the excess amount paid from respondent Nos. 8 to 13.

2. A perusal of the petition indicates that nowhere in the petition the petitioners have disclosed their credentials, as required by provisions of Chapter XXII Rule 1(3A) of the Allahabad High Court Rules, 1952 as well as the law laid down by Hon'ble Supreme Court in the case of **State of Uttarakhand Vs. Balwant Singh Chaufal and others : 2010 AIR SCW 1029**.

3. Besides the above, the entire petition is replete of the assertion that the amount was wrongly paid to respondent Nos. 8 to 13 and 'not to any other co-sharer of Arazi No. 943', which assertion has been made in para Nos. 4, 6, 11, 14 and several grounds raised in support of the petition. The underlying grievance of the petitioners appears to be that respondent Nos. 8 to 13 have received the compensation while the co-sharers have been deprived of the same.

4. Filing of the petition, purportedly in public interest, at the behest of

someone else, who is interested in the outcome, cannot be countenanced.

5. We do not find any reason to entertain the present petition, the same is, therefore, **dismissed**.

(Kshitij Shailendra,J.) (Arun Bhansali,CJ.)

February 4, 2026

Jyotsana/Mukesh Pal